

**OFFICE OF THE DISTRICT & SESSIONS JUDGE
NORTH & NORTH-WEST DISTRICT::ROHINI COURT: DELHI**

ORDER

It has been brought to the notice of undersigned(s) by Branch Incharge, Computer Branch Rohini Courts as well as by the Duty Judge(s) that mother of an Engineer deployed in Computer Branch has tested positive for COVID-19 and he has received this information at about 11:30AM today i.e. 11th June 2020. However, by that time, the Computer systems of all the courts as well as the of the R.No.16 (Video Conferencing Room for Lawyers) had been switched on by him and he had come in contact with all the staff members of Computer Branch as well as some of the ministerial staff of courts. In view thereof, urgent steps are required to be taken for the safety of Litigants, Lawyers, Judges and Ministerial Staff.

Considering the above, all the Duty Judge(s) are directed to work from home as the court rooms with VC facility, R.No. 16 (Video Conferencing Room for Lawyers) and Computer Branch, Rohini Courts will be closed for next two days i.e. 12th June 2020 & 13th June 2020 for deep sanitization.

The Caretaker, Rohini Courts is directed to ensure that the court rooms with VC facility as well as the chambers attached with court rooms of 1st Floor, R.No. 16 (Video Conferencing Room for Lawyers) and the Computer Branch are deep sanitized and remain closed for next two days.

All the ministerial staff who had come in close & direct contact with the said engineer are advised to take all precautionary measures and said engineer has also been advised to self quarantine for 14 days.

All the Duty Judge(s) are directed to work from home via any communication process to dispose of the matters as far as possible.

Inconvenience caused to Lawyers/Litigants is regretted but it is being done keeping in mind the safety of the Lawyers, Judges, Ministerial Staff and all concerned(s).


(SWARANA KANTA SHARMA)
DISTRICT & SESSIONS JUDGE (NORTH)
ROHINI COURTS, DELHI

(approved via WhatsApp)
(R.P. PANDEY)
DISTRICT & SESSIONS JUDGE (N-W)
ROHINI COURTS, DELHI

No.D&SJ(N&NW)/Sectt./RC/2020/20877-20952

Dated 11-06-2020

Copy forwarded for information and necessary action (through e-mode) to:-

1. The Ld. Registrar General, Hon'ble High Court of Delhi.
2. The Ld. District & Sessions Judge (HQs), Delhi.
3. All the Judicial Officer (North & North-West), Rohini Courts.
4. Ld. Officer-Incharge, Computer Branch, Rohini Courts.
5. The DG(Prisons), Tihar Jail, Delhi with request to circulate amongst all the concerned(s).
6. The Commissioner of Police (PHQs) with request circulate amongst all the DCP(s) and all concerned(s).
7. President/Secretary, Rohini Court Bar Association.
8. The Chief Prosecutor, North & North-West, Delhi
9. Branch Incharge, Computer Branch, Rohini Courts to upload the same on website immediately.
10. Caretaker, Rohini Courts.
11. Personal Office of the undersigned(s).


(SWARANA KANTA SHARMA)
DISTRICT & SESSIONS JUDGE (NORTH)
ROHINI COURTS, DELHI

(approved via WhatsApp)
(R.P. PANDEY)
DISTRICT & SESSIONS JUDGE (N-W)
ROHINI COURTS, DELHI